BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI
ORIGINAL APPLICATION NO: 3 OF 2023

IN THE MATTER OF:-

Dr.Patanjali Sasrty ....Applicant

Versus

Union of India & Ors ....Respondents

INDEX OF MEMO

No	Particulars	Page
	Annexure A1: Photographs, Newspaper reports showing illegal encroachments in Kolleru Lake	**1-9**
2	**Annexure A2:**True copy of the Letter dated 21.12.2022 written by Prl. Chief Conservator of Forests (WL) & Chief Wildlife Warden, Andhra Pradesh to Wildlife Division of MoEF	**10-12**
3	**Annexure A3:** True copy on the Note on Kolleru by Prl. Chief Conservator of Forests (WL) & Chief Wildlife Warden, Andhra Pradesh to Wildlife Division of MoEF	**13-23**
4	Proof of Service	**24**

M/s. SRAVAN KUMAR, Ms. K.M. MEENAL
Ms. MEDHA SINGH, P. SANTHOSH KUMAR
AKSHAY MANN
COUNSEL FOR THE APPLICANT
104, 1st Floor, 14, School Lane
Bengali Market, New Delhi- 110001
Mobile: 9811237009
Email: advsravan@gmail.com

PLACE: Chennai **DATE: 13.7.2023**

ANNEXURE A1

News Links showing massive encroachments in Kolleru Lake

Media Name	News link
NTv	https://www.youtube.com/watch?v=ZgTvTZ64GCM
Eenadu 4.7.2023	https://www.eenadu.net/telugu-news/ap-top-news/general/2501/123116325
Eenadu 4.7.2023	https://www.eenadu.net/telugu-news/ap-top-news/general/2501/123117488

నాడు సుప్రీం ఆదేశాలతో సరస్సు పునరుద్ధరణకు వైఎస్ ఆపరేషన్

నేడు యథేచ్ఛగా విధ్వంసానికి జగన్ సర్కారు సహకారం

18 వేల ఎకరాల మేర ఆక్రమణలు

విలువ రూ. 10,800 కోట్లు

అక్రమంగా చేపల చెరువుల తవ్వకం

వైకాపా ప్రజాప్రతినిధుల సహకారం, అధినేత కార్యాలయం పచ్చజెండా

కొల్లేరు నుంచి ఈనాడు ప్రత్యేక ప్రతినిధి

ఏలూరు జిల్లా కైకలూరు మండలం పందిరిపల్లిగూడెంలో అయిదో కాంటూరు లోపు అభయారణ్యం పరిధిలో సుమారు 70 ఎకరాల్లో యంత్రాలతో అక్రమంగా తవ్వుతున్న చెరువు

News report published in Eenadu news paper stating that 18000 acres encroached for illegal fish ponds

Illegal fish pond in Manugunuru (v) Mandavalli (M)

మండవల్లి మండలం మణుగునూరులో అక్రమంగా తవ్విన చెరువు

ఇప్పటికీ తవ్వకాలు..

కాపలాదారులను పెట్టుకొని మరీ.. మండవల్లి మండలం మణుగునూరులో
చేపట్టిన చెరువు తవ్వకాలు

Illegal ponds dug under the guard of Private security at Manugunuru (v) Mandavalli Mandal of Andhra Pradesh

Illegal Pond at the Board erected by Wildlife Authorities with in 5th Countur at Gudivaka Lanka

'అయిదో కాంటూరు లోపు' ప్రాంతం అని అటవీశాఖ ఏర్పాటు చేసిన బోర్డును ఆనుకునే గుడివాకలంకలో అక్రమంగా తవ్విన చెరువు

శ్రీపర్రులో ఇళ్ల స్థలాల కోసం మెరక చేసిన ప్రాంతం

Land filling for housing plots in Sriparru village

Road expansion at Kolleru Pattikolla Lanka

కొల్లేరు పత్తికోళ్లలంకలో రోడ్ల విస్తరణ ఇలా..

పైడిచింతలపాడులో కొల్లేరును పూడ్చి సాగుతున్న ఇళ్ల నిర్మాణం

Construction of houses by filling Kolleru lake at Paidi Chintalapadu village

Fishponds in Dharmavaram, Akiveedu mandal of West Godavari District, Andhra Pradesh which comes under 5th contour of Kolleru Lake.

QUALITY PROBLEMS IN ASSESSMENT UNITS, 2022							
ANDHRA PRADESH							
S. No	Name of District	S. No	Name of Assessment Units affected by Fluoride	S. No	Name of Assessment Units affected by Arsenic	S. No	Name of Assessment Units affected by Salinity
8	Prakasam					1	Darsi
						2	Kothapatnam
						3	Maddipadu
						4	Mundlamuru
						5	NaguIuppalapadu
						6	Ongole
						7	Santhanuthlapadu
						8	Tangutur
9	Tirupati					1	Chittamur
						2	Sullurpeta
						3	Tada
10	West Godavari					1	Akiveedu (C)
						2	Bheemavaram (C)
						3	Kalla (C)
						4	Mogalthur (C)
						5	Narasapuram (C)
						6	Palacole (C)
						7	Palakoderu (C)
						8	Pentapadu (C)
						9	Poduru (C)
						10	Undi (C)
						11	Veeravasaram (C)
						12	Yelamanchili (C)

ABSTRACT

Total Number of Assessed Units	Number of Assessment Units affected by Fluoride	Number of Assessment Units affected by Arsenic	Number of Assessment Units affected by Salinity
667	Nil	Nil	81(39 Completely Saline)

14 గుంటూరు ఈనాడు

నేతలతో మాట్లాడాం.. కొల్లేరును తవ్వితీరుతాం!

- 5వ కాంటూరులో భారీ యంత్రాలతో తవ్వకాలు
- తాగునీటి చెరువుల పేరుతో పనులు
- వైకాపా నాయకుల అండతోనే వ్యవహారం

ఈనాడు డిజిటల్, ఏలూరు- కైకలూరు, న్యూస్‌టుడే: కొల్లేరులో చెరువులు తవ్వి తీరుతాం. రాష్ట్ర స్థాయిలో నాయకులు, అధికారులతో మాట్లాడాం. మమ్మల్ని ఎవరూ ఏం చేయలేరు... ఇవీ కొల్లేరు అక్రమ తవ్వకాల విషయంలో కొందరు అధికార పార్టీ ద్వితీయ శ్రేణి నాయకుల మాటలు. క్షేత్రస్థాయిలో పరిస్థితులు చూస్తే ఈ మాటలకు మించి పనులు చేసుకుంటూ పోతున్నారు. ఇదంతా స్థానిక వైకాపా నాయకులే నడిపిస్తున్నారన్నది బహిరంగ రహస్యం. కైకలూరు పరిధిలోని పందిరిపల్లెగూడెం, చటాకాయ గ్రామాల్లో 5వ కాంటూరులో విచ్చలవిడిగా తవ్వకాలు చేస్తున్నారు. పందిరిపల్లెగూడెంలోనే 15 పొక్లెయిన్లు, భారీగా ట్రాక్టర్లతో బుధవారం రాత్రి నుంచి 100 ఎకరాల్లో పనులు చేపట్టారు.

పందిరిపల్లెగూడెంలో 5వ కాంటూరులో యంత్రాలతో తవ్వకాలు

పెంచికలమర్రు అటవీశాఖ చెక్‌పోస్టుకు ఈ ప్రాంతం 2 కిమీ దూరంలోనే ఉంది. యంత్రాలు, వాహనాలు వెళ్లాలంటే చెక్‌పోస్టు దాటాల్సిందే. అయినా.. అటవీశాఖ అధికారులు పట్టించుకోవడం లేదంటే.. వారికి తెలిసే తవ్వకాలు జరుగుతున్నాయనే విమర్శలు ఉన్నాయి. చటాకాయలోనూ 60 ఎకరాల్లో 3 చెరువులు తవ్వేస్తున్నారు. ఆకివీడు మండలం చినమిల్లిపాడు 70, సిద్ధాపురంలో 200 ఎకరాల్లో తవ్వకాలు పూర్తికావచ్చాయి.

నాయకులే నడిపిస్తున్నారు

కొల్లేరు అక్రమ తవ్వకాలన్నీ వైకాపా బడా నాయకుల అండతోనే సాగుతున్నాయి. అనుమతుల కోసం ఇటీవలే కైకలూరు, ఏలూరుకు చెందిన ముగ్గురు వైకాపా నాయకులు ఇద్దరు మంత్రులను కలిశారు. అధికారులు అడ్డుపడకుండా ఉండేందుకు మంతనాలు చేసినట్లు తెలుస్తోంది. మంచినీటి చెరువుల పేరిట చెరువులు చేస్తూ అందులో చేపలు, రొయ్యలు సాగు చేసేందుకు పథకం వేశారు. ఇందుకు కొల్లేరులో ప్రతి గ్రామానికి 100 ఎకరాల చొప్పున ఫేస్ 5 కాంటూరు భూములను తవ్వుకునేలా పావులు కదుపుతున్నారు. ఒక్క కైకలూరు మండలంలోనే సుమారు 500 ఎకరాలు తవ్వకానికి సిద్ధం చేశారు. ముందే ముడుపులు ఇచ్చేస్తుండటంతో ఏ ఒక్క అధికారీ ఆ ఛాయలకూ వెళ్లటం లేదు. పైగా కొల్లేరు 5వ కాంటూరు పరిధిలో తవ్వకాలు చేస్తున్నా.. అవి పట్టా భూములని అధికారులే మభ్యపెట్టే పరిస్థితి కనిపిస్తోంది. కైకలూరు మండలంలో శృంగవరప్పాడు, గుమ్మళ్లపాడు, నత్తగుళ్లపాడు, పెంచికలమర్రు, వడ్లకూటితిప్ప, మండవల్లి మండలంలోని చింతపాడు, ఇంగిలిపాకలంక గ్రామాల్లోనూ అక్రమ తవ్వకాలు చేసేందుకు రంగం సిద్ధమైంది. ఏలూరు పరిధిలో సైతం పైడిచింతపాడు, గుడివాకలంక, కొక్కిరాయిలంక తదితర ప్రాంతాల్లో తవ్వకాలు మొదలుకానున్నాయి. ఈ విషయంపై డీఎఫ్‌వో రవీంద్రధామాను వివరణ కోరగా 'చెరువుల తవ్వకాలపై క్షేత్రస్థాయిలో పరిశీలిస్తాం. తవ్వకాలు చేస్తుంటే అడ్డుకుని ధ్వంసం చేస్తాం' అని తెలిపారు.

Digging with heavy machines for fresh water lakes with in contour 5

కొల్లేరుకు నిలువునా తూట్లు

ENADU 18-05-2023

- అభయారణ్యంలో అడ్డగోలుగా తవ్వకాలు, మరమ్మతులు
- 5వ కాంటూరులో ఇప్పటికే వందల ఎకరాల్లో ఆక్వా సాగు
- మరింతగా విస్తరించేందుకు జోరుగా తవ్వకాలు
- అధికార పార్టీ నేతల అండదండలతోనే..

కైకలూరు మండలం పందిరిపల్లెగూడెంలో రెండు పొక్లెయిన్లతో మంగళవారం అర్ధరాత్రి తవ్వకాలకు శ్రీకారం చుట్టిన ప్రాంతమిది. ఇక్కడ వంద ఎకరాల పైనే రొయ్యల చెరువులు తవ్వేందుకు ఏర్పాట్లు చేశారు. కొల్లేరు అభయారణ్యంలో భారీ యంత్రాలతో పనులు చేపట్టరాదన్న నిబంధనలను తుంగలో తొక్కి, గుట్టుచప్పుడు కాకుండా తవ్వకాలు మొదలుపెట్టారు. ఇవి కాకుండా పదుల సంఖ్యలో యంత్రాలను తవ్వకాల కోసం సిద్ధం చేసినట్లు తెలుస్తోంది. ఈ ప్రాంతంలో పగలు యంత్రాలు కనిపించకుండా జాగ్రత్తపడుతూ.. అర్ధరాత్రి తవ్వాలని ప్రణాళిక రచించారు. ఈ వ్యవహారం మొత్తం కైకలూరులో ఇద్దరు నియోజకవర్గ స్థాయి నాయకులు నడిపిస్తున్నట్లు తెలుస్తోంది.

ఏలూరు గ్రామీణ పరిధిలోని ప్రత్తికోళ్లలంకలో పదుల సంఖ్యలో యంత్రాలు పది రోజులుగా నిర్విరామంగా పని చేస్తున్నాయి. భారీ లోతున రెండు రొయ్యల చెరువులు దాదాపు సిద్ధం చేశారు. కళ్లముందు ఇదంతా కనిపిస్తున్నా రాజకీయ ఒత్తిళ్లతో అధికారులు చర్యలు తీసుకోవడం లేదని విమర్శలు వినిపిస్తున్నాయి.

ఈనాడు డిజిటల్, ఏలూరు: జీవ వైవిధ్యానికి ఆవాసమైన కొల్లేరు అభయారణ్యంలో అక్రమ తవ్వకాలు జోరుగా సాగుతున్నాయి. 5వ కాంటూరు పరిధిలో తవ్వకాలు, భారీ యంత్రాల వినియోగం, ఆక్వా సాగు నిషిద్ధం. క్షేత్రస్థాయిలో మాత్రం అవేమీ అమలు కావడం లేదు. వందల ఎకరాల్లో ఇష్టారాజ్యంగా చెరువులు తవ్వేస్తున్నారు. అక్రమార్కుల ధనదాహానికి నాయకుల అండ, అధికారుల అలసత్వం తోడవడంతో కొల్లేరు రూపు కోల్పోతోంది. ఇప్పటికే అక్రమంగా చేపలు, రొయ్యలు సాగు చేస్తున్న వేల ఎకరాల విస్తీర్ణం మరింత పెరిగి సరస్సు కనుమరుగయ్యేలా ప్రమాద ఘంటికలు మోగుతున్నాయి. ఎండాకాలం మొదలైతే కొల్లేరులో అక్రమ తవ్వకాలు చేసేవారికి పండగే. ఏప్రిల్ ప్రారంభం నుంచే ఏలూరు గ్రామీణ, కైకలూరు నియోజకవర్గాల పరిధిలో తవ్వకాలకు ప్రణాళికలు రచించారు. నాయకులను కలుసుకుని, అటవీశాఖ ఉన్నతాధికారులతో మంతనాలు జరిపారు. కొందరు మరో అడుగు ముందుకేసి జనవరిలోనే తవ్వేశారు. ఏలూరు గ్రామీణ పరిధిలోని పైడిచింతలపాడు, కొక్కిరాయిలంకల్లో ఇప్పటికే వందల ఎకరాల్లో చెరువులు తవ్వేశారు. కొత్తగా ప్రత్తికోళ్లలంకలో ఈ నెల మొదటి నుంచి భారీ స్థాయిలో రొయ్యల చెరువులు తవ్వారు. కైకలూరు నియోజకవర్గ పరిధిలోని పందిరిపల్లెగూడెంలో మంగళవారం నుంచి మొదలుపెట్టారు. కైకలూరు, మండవల్లి, ఏలూరు గ్రామీణ పరిధిలో మరికొన్నిచోట్ల వచ్చే వారంలో చెరువుల తవ్వకానికి సన్నాహాలు చేస్తున్నారు.

యథేచ్ఛగా సాగు

ప్రస్తుతం ఏలూరు గ్రామీణ పరిధిలోని గుడివాకలంక, కొక్కిరాయిలంక, భీమడోలు మండలం చెట్టున్నపాడు, ఆగడాలలంక.. ఇలా చాలా ప్రాంతాల్లో పాత చెరువులకు మరమ్మతులు మొదలుపెట్టారు. ఇవి కాకుండా కొల్లేరు పరిధిలో చాలా ఏళ్ల నుంచి వేల ఎకరాల్లో నిరంతరాయంగా ఆక్వా సాగు చేస్తున్నారు. పైడిచింతలపాడు, ప్రత్తికోళ్లలంక, కోమటిలంక, పెదయాగనమిల్లి, మొండుకోడు, మాధవాపురం, గుడివాకలంక, ఆగడాలలంక, పోతునూరు, పీరమ్మకుంట, గుడిపాడు తదితర గ్రామాల్లో దాదాపు 1500 ఎకరాల వరకు ఆక్వా సాగవుతోంది. కైకలూరు నియోజకవర్గ పరిధిలోని పందిరిపల్లెగూడెం, కొవ్వాడలంక, నత్తగుల్లపాడు, వడ్లకూటితిప్ప, శృంగవరపుపాడు, గుమ్మళ్లపాడు, లక్ష్మీపురం తదితర ప్రాంతాల్లో 1000 ఎకరాల పైనే సాగు చేస్తున్నారు.

ఇది ఏలూరు గ్రామీణ పరిధిలోని ప్రత్తికోళ్లలంక ఎస్సీ కాలనీ ప్రాంతం. ఇక్కడ దాదాపు 20 ఎకరాల్లో రొయ్యల చెరువులు తవ్వుతున్నారు. ఇందులో సగం వరకూ 5వ కాంటూరు పరిధిలో ఉందని తెలుస్తోంది. వారం రోజులుగా రాత్రీపగలు తేడా లేకుండా భారీ యంత్రాలతో తవ్వేస్తున్నారు. ఈ చెరువు దాదాపు సాగుకు సిద్ధమైంది. ఎకరా రూ.60 వేలకు లీజుకు ఇచ్చేందుకు ఒప్పందం కూడా చేసుకున్నారు. ఇదంతా ఓ స్థానిక వైకాపా నాయకుడి కనుసన్నల్లోనే జరుగుతున్నట్లు తెలుస్తోంది.

రెండు నియోజకవర్గాల్లో ముగ్గురు నేతల దన్ను

అక్రమ తవ్వకాలు అధికార పార్టీ నాయకుల ఆధ్వర్యంలోనే జరుగుతున్నాయన్నది బహిరంగ రహస్యమే. దెందులూరు, కైకలూరు నియోజకవర్గాల్లో ముగ్గురు నాయకులు ఆక్వా చెరువుల వ్యవహారంలో అన్నీ తామై నడిపిస్తున్నారు. ఉన్నత స్థాయిలో అటవీశాఖ అధికారులకు భారీగా ముట్టజెబుతున్నారని, కిందిస్థాయి అధికారులకు కూడా బాగానే 'గిట్టుబాటు' అవుతోందన్నది బహిరంగ రహస్యమే. దిగువ స్థాయి అధికారులు తవ్వకాలపై ప్రేక్షకపాత్ర పోషించడమే కాదు.. చెరువులు తవ్వేందుకు భారీ యంత్రాలను చెక్‌పోస్టులు దాటించి సాగనంపుతున్నారని విమర్శలు వినిపిస్తున్నాయి. ప్రసార మాధ్యమాల్లో కథనాలు వస్తే హడావుడి చేసి ఓ మూల గట్టుకొట్టి, రెండు వాహనాలను స్వాధీనం చేసుకుని మమా అనిపిస్తున్నారు. ఈ విషయమై డీఎఫ్‌వో రవీంద్ర దామాను వివరణ కోరగా 'కొల్లేరు పరిధిలో తవ్వకాలను వెంటనే అడ్డుకుంటాం. బాధ్యులపై చర్యలు తీసుకుంటాం' అని తెలిపారు.

Aqua cultivation in hundreds of acres of Kolleru wild life sanctuary. Speedy digging for fast expansion

ఆంధ్రజ్యోతి

గుంటూరు ● శుక్ర

వందిరిపల్లిగూడెంలో ఎక్స్‌కవేటర్లతోపాటు అక్రమ చేపల చెరువు తవ్వకాలు చేస్తున్న డోజర్లు

కొల్లేరు గుల్ల గుల్ల

అభయారణ్యంలో అక్రమార్కులదే రాజ్యం.. వందల ఎకరాల్లో ఎక్స్‌కవేటర్లతో తవ్వకాలు

- గ్రామ పెద్దలతో ప్రజా ప్రతినిధుల కుమ్మక్కు
- ఎన్నికల ఖర్చులకు కొల్లేటి భూములే పెట్టుబడి
- ఎక్స్‌కవేటర్ల అద్దెలు పెంచి అదనపు వసూళ్లు
- అటవీశాఖ చెక్ పోస్టుకు సమీపాన తవ్వకాలు
- అయినా పట్టించుకోని అధికార యంత్రాంగం

(ఏలూరు-ఆంధ్రజ్యోతి)

అధికారుల ధన దాహానికి కొల్లేరు అభయారణ్యం ఉనికి కోల్పోతోంది. అధికార పార్టీ నాయకులకు నోట్ల వర్షం కురిపిస్తోంది. పట్టపగలే కొల్లేరు గుండెల్లో గునపాలు దింపుతోంది. గ్రామ పెద్దలతో కుమ్మక్కైన అధికారం జాతీయ సంపదను ఆవిరి చేస్తోంది. సుప్రీంకోర్టు ఆదేశాలను బేఖాతరు చేస్తూ వందల ఎకరాల కొల్లేరు చిత్తడి నేలలను చిత్తుచిత్తుగా తవ్వి పారేస్తోంది. కొల్లేరును అభివృద్ధి చేస్తామన్న హామీలతో అధికారంలోకి వచ్చిన నాయకులు ఇప్పుడు ఆ కొల్లేరునే వ్యాపారంగా మార్చుకున్నారు. ఎన్నికలు సమీపిస్తున్న వేళ పెట్టుబడుల కోసం గ్రామ పెద్దలతో కుమ్మక్కై అక్రమ తవ్వకాలకు అనధికారిక అనుమతులిచ్చేశారు. ఫలితంగా కైకలూరు మండలంలోని వందిరిపల్లిగూడెం, చెటాకాయ గ్రామాల్లోని 160 ఎకరాల్లో ఏకంగా అటవీశాఖ చెక్ పోస్టు పక్కనే తవ్వకాలు జరుగుతున్నాయి. రాజకీయ ప్రలోభాలకు తలొగ్గిన అధికార యంత్రాంగం పరోక్షంగా సహకరిస్తూ కళ్లు మూసుకుంది.

అక్రమాలకు నెలవు కొల్లేరు

కొల్లేరు ప్రాంతం అంటేనే అక్రమ చెరువుల తవ్వకాలకు అడ్డాగా మారిపోయింది. ఏలూరు జిల్లాలోని ఇటు దెందులూరు, ఉంగుటూరు, ఏలూరు మొదలు అటు కైకలూరు నియోజకవర్గం వరకూ ఆక్రమణలకు గురవుతూనే ఉంది. ఒకప్పుడు పదో కాంటూరు పరిధిలో రెండు లక్షల పది వేల ఎకరాల వరకు ఉండే కొల్లేరు నేడు 5వ కాంటూరు దాకా కుచించుకుపోయి 77,138 ఎకరాలకు చేరింది. అందులోనూ ఇప్పటికే అధికార పార్టీ నాయకుల పుణ్యమాని 30-40 వేల ఎకరాలు అన్యాక్రాంతమైంది. అదీ చాలదన్నట్లు మరోసారి నాయకుల ఎన్నికల పెట్టుబడులకు కొల్లేరు భూములు అవసరం అయ్యాయి. అనుకున్నదే తడవుగా నియోజకవర్గంలోని కైకలూరు, మండవల్లి మండలాల్లోని ఐదు గ్రామాల్లో వందలాది ఎకరాల అక్రమ చెరువుల తవ్వకాలకు అధికార పార్టీ నాయకులు గ్రీన్ సిగ్నల్ ఇచ్చేశారు. స్థానిక గ్రామ పెద్దలతో కలిసి వాటాలు పంచుకున్నారు. కొద్ది రోజుల క్రితమే కైకలూరు సమీపంలోని వందిరిపల్లిగూడెంలో రాత్రికి రాత్రి ఎక్స్‌కవేటర్లను కొల్లేరులో దింపి, తవ్వకాలు ప్రారంభించారు. అయితే వాటాల్లో తేడాలొచ్చాయేమో, ఉన్నట్టుండి అటవీ శాఖ రంగంలోకి దిగి ఆ యంత్రాలను అదుపులోకి తీసుకుంది. తవ్వకాలు ఆగిపోయాయి అనుకునేలోపే గురువారం ఉదయం నుంచి అదే మండలంలోని వందిరిపల్లిగూడెంలో వంద ఎకరాలు, చెటకాయలో ఒక్కో చెరువు కోసం 20 ఎకరాల చొప్పున మూడు చెరువులకు గానూ మొత్తం 60 ఎకరాల్లో భారీగా ఎక్స్‌కవేటర్లతో మోహరించి తవ్వేస్తున్నారు. ఇవిగాక మరో మూడు గ్రామాల్లోనూ మరిన్ని వందలాది ఎకరాల్లో చెరువులు తవ్వేందుకు కొందరు గ్రామ పెద్దలు రంగం సిద్ధం చేశారు. వందిరిపల్లిగూడెం గ్రామ మంచినీటి చెరువును ఆనుకుని ఉన్న సుమారు వంద ఎకరాల కొల్లేరు అభయారణ్యంలో 20 ఎక్స్‌కవేటర్లతో, 10 డోజర్లతో బుధవారం అర్ధరాత్రి నుంచి తవ్వకాలు చేపట్టారు. ఈ చెరువును 5 రోజుల్లో 30 ఎక్స్‌కవేటర్లను వినియోగించి పూర్తి చేయాలనే సంకల్పంతో అక్రమార్కులు పనులు చేపట్టారు. ఆలపాడు నుంచి కొల్లేటికోట శ్రీ పెద్దింటి అమ్మవారి ఆలయానికి వెళ్లే రహదారికి ఆనుకొని యథేచ్ఛగా ఈ చేపల చెరువు తవ్వకం జరుపుతున్నారు. ఎవరు ఎన్ని అడ్డంకులు పెట్టినా తవ్వకాలు నిలుపుదల చేసే ప్రసక్తి లేదని గ్రామాల పెద్దలు బహిరంగంగానే చెబుతున్నారు.

వైసీపీ నేతల కనుసన్నల్లో

స్థానిక ప్రజా ప్రతినిధులతోపాటు ఇటీవల అధికార పార్టీలో చేరి ఉన్నత స్థాయి పదవిని చేపట్టిన నాయకుడి ప్రోత్సాహం అక్రమార్కులకు పుష్కలంగా ఉంది. కేవలం బీసీల ఓట్లు కొల్లగొట్టేందుకే ఆ పార్టీ పలు ఎత్తుగడల నడుమ ఆ నాయకుడిని పార్టీలోకి తీసుకుందని అప్పట్లో పదంతులు వ్యాపించాయి. అయితే అసలు వాస్తవం మాత్రం కొల్లేరు ఆక్రమణలకు అడ్డు లేకుండా చేసుకోవడం, 3వ కాంటూరు పరిధిలోకి మార్చాలన్న ప్రతిపాదనలపై నోరెత్తకుండా చేయడమే లక్ష్యంగా చేరిక జరిగిందని 'ఆంధ్రజ్యోతి' అప్పట్లోనే పలు కథనాల ద్వారా తెలియజేసింది. ఇపుడు అదే నిజం చేస్తూ కైకలూరు నియోజకవర్గ ప్రజల్ని మోసగిస్తూ ఆ నాయకుడు, అతని ప్రధాన అనుచరుడు కలిసి ప్రతి గ్రామానికి మంచినీటి చెరువులు అనే పేరుతో వందలాది ఎకరాల కొల్లేరు భూములను ఆయా గ్రామాలకు ధారాదత్తం చేస్తూ తవ్విస్తున్నారు. ఇటీవల టీడీపీ నుంచి వైసీపీలోకి చేరిన ఇద్దరు నాయకులు పూర్తి బాధ్యతను తమ భుజాలపై వేసుకొని ఏయే గ్రామాల్లో ఎన్ని వందల ఎకరాలు తవ్వాలో ప్రణాళికలు సిద్ధం చేస్తూ, సహకరిస్తున్నారు. కాగా తవ్వకాలు అయ్యే ఖర్చులను ఆయా గ్రామాలే భరించాలని ముందుగా సూచించారు. అయితే సామాన్యంగా ఒక రైతు తన చెరువును ఎక్స్‌కవేటర్‌తో తవ్విస్తే ఒక గంటకు రూ. 1200 - రూ. 1300 వరకు కిరాయి తీసుకుంటారు. కానీ, ప్రస్తుతం కొల్లేరులో చేపలచెరువుల తవ్వకాల వల్ల ఈ కిరాయిని ఒక గంటకు రూ. 2500 చొప్పున వసూలు చేస్తున్నట్లు సమాచారం. తద్వారా ఈ అక్రమ చెరువుల తవ్వకాల్లో మరో దోపిడికి తెరతీశారు. ఈ ఎక్స్‌కవేటర్ల కిరాయిలో సైతం దోపిడి జరుగుతోందని కొల్లేరు గ్రామాల ప్రజలు విమర్శిస్తున్నారు. పగలు, రాత్రీ తేడా లేకుండా నిర్విరామంగా కొల్లేటిలో చెరువులు తవ్వకాలు జరుగుతున్నా చర్యలు చేపట్టవలసిన అధికారులు ఉదాసీన వైఖరిని వీడి ఇప్పటికైనా విధ్వంసాన్ని అడ్డుకోవాలని ప్రకృతి ప్రేమికులు కోరుతున్నారు.

చెక్ పోస్టు పక్కనే

కొల్లేరును పర్యాటకంగా తీర్చిదిద్దే క్రమంలో గతం లో ప్రభుత్వాలు అటవీ శాఖ అధికారులను నియమించాయి. ఆ అధికారుల సమక్షంలోనే పదుల సంఖ్యలో ఎక్స్‌కవేటర్లు కొల్లేరు అభయారణ్యంలో తవ్వకాలు సాగిస్తున్నాయి. వందిరిపల్లిగూడేనికి సుమారు ఐదు కిలోమీటర్ల దూరంలో పెంచికలమర్రు గ్రామం వద్ద అటవీ శాఖ చెక్‌పోస్టు ఉంది. ఆ చెక్ పోస్టును దాటుకునే ప్రస్తుతం 20కి పైగా ఎక్స్‌కవేటర్లు వందిరిపల్లిగూడెంలో చొరబడి తవ్వకాలు జరుపుతున్నాయి. కాగా తవ్వకాలను ఆపని అధికారులు చెక్‌పోస్టు వద్ద మాత్రం ఓ నాలుగు ఎక్స్‌కవేటర్లను అడ్డుకున్నారు. ఉన్నతాధికారులు ఎవరైనా అడిగితే సాకుగా చూపించడానికి అలా నిలిపి ఉంచారనే ఆరోపణలు వినిపిస్తున్నాయి. కాగా బుధవారం అర్ధరాత్రి నుంచి తవ్వకాలు జరుగుతున్నా అధికారులు కనీసం కన్నెత్తి చూడడం లేదు. సంబంధిత అటవీ, రెవెన్యూ శాఖల అధికారులు పట్టించుకోవడం లేదు. 2006లో సుప్రీం కోర్టు సాధికారిక కమిటీ ఆదేశాల మేరకు అప్పటి కాంగ్రెస్ ప్రభుత్వం బాంబులతో గట్లను ధ్వంసం చేసి కొల్లేరు ఆపరేషన్ నిర్వహించారు. అప్పటి నుంచి సరస్సులో అరకొర ఉన్న గట్లల్లోనే అక్రమ సాగు జరుగుతోంది. ఆ గట్లను పటిష్ఠం చేసేందుకు రాష్ట్రస్థాయి ఉన్నతాధికారులు, ప్రభుత్వ పెద్దలు అండదండలతో ఆ వందలాది ఎకరాలను చేపల చెరువులుగా తవ్వేందుకు స్థానికంగా ప్రజాప్రతినిధులు అండదండలతో ఇపుడు మళ్లీ తవ్వకాలు చేపట్టారు.

Date: 19/05/2023, Edition: Guntur, Page: 11
Source : https://epaper.andhrajyothy.com

ANNEXURE A2

GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

From:	To:
Sri Y. Madhusudhana Reddy, I.F.S., Prl. Chief Conservator of Forests (WL) & Chief Wildlife Warden, Andhra Pradesh, Aranya Bhavan, Nagarampalem, Guntur – 522004.	The Scientist 'D', (Wetlands Division), MoEF & CC, GoI, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, New Delhi – 110003. Email: rs.ratti@gov.in

Rc.no.21/72/2022/WL.1 , Dated:21/12/2022.

Sub:	Andhra Pradesh Forest Department – Wildlife - Original Application no.598 of 2022 in the matter of Dr. T .Patanjali Sastry vs. State of Andhra Pradesh & ors. before the National Green Tribunal, New Delhi – Report furnished – Reg.
Ref:	GoI, MoEF & CC (Wetlands Division) F.No.W/23/2022-WTD, dt. 28.11.2022 received through e-mail.

*****

With reference to the email cited, it is informed that the following points (inputs) are furnished in response to O.A.no.598 of 2022 filed by Dr. T.Patanjali Sastry vs State of Andhra Pradesh & Ors before the Hon'ble National Green Tribunal, Prl. Bench, New Delhi.

1. The Kolleru Wildlife Sanctuary was declared vide G.O.Ms.No.120, EFS&T (For.III) Dept., dated.4-10-1999 with an area of 308.55 Sq.Km (up to +5 ft contour MSL).The sanctuary areas are managed as per the provisions of Wildlife Protection Act,1972.
2. Kolleru Lake is one of the largest fresh water wetlands in India of international importance recognized under Ramsar Convention in the year 2002 with an area of 901 Sq.km (up to +10 ft contour MSL) spread over erstwhile West Godavari and Krishna Districts (present Eluru and West Godavari Districts) in Andhra Pradesh.
3. The lake receives inflows from Budameru, Ramileru, Tammileru, Gunderu, Yerrakalva streams and is connected to the Krishna and Godavari Irrigation systems by over 67 major and minor notified drains and 46 non notified drains.
4. The river Upputeru serves as the single outlet from the lake connects it with Bay of Bengal and flows for a distance of 63 km through the plain low-lying land up to its outfall into the sea, near Chinnagollapalem in West Godavari and Krishna District border.
5. Kolleru is a wetland with naturally fluctuating hydrological regimes. Interventions to regulate the hydrological regimes would convert the lake

with fluctuating water levels thereby affects the wetland system and its biodiversity. Maintenance of natural regimes of Upputeru is critical to the hydrological regimes of the wetland.

6. The Wetlands (Conservation and Management) Rules, 2017 is applicable to the wetlands categorized as “Wetlands of International importance” under Ramsar convention. The State Wetlands Authority constituted under this rule entrusted with a mandate to define strategies for conservation and wise use of wetlands as well as enforcement of relevant Acts, rules and regulations.
7. The A.P. Forest Department is not only implementing various developmental activities but also constantly monitoring the Sanctuary area and taking stringent actions against the illegal activities. The Department is taking best possible efforts to prevent and remove all kinds of encroachments in the Sanctuary area. The Sanctuary area is generally managed based on the prescriptions provided in the approved management plan. The previous Integrated Management Plan for Kolleru Wildlife Sanctuary was prepared by WISA (Wetland International-South Asia):2008 for a period of 5 years under an assignment from Forest Department, Government of Andhra Pradesh. The Management Plan for Kolleru WLS for the period from 2022-23 to 2031-32 is prepared by involving Bombay Natural History Society (BNHS), Mumbai.
8. The Government vide G.O.Rt.No.101 EFS&T(Sec-II) Dept. dt.25.11.2021 have decided to demarcate the physical boundaries of Kolleru lake on the ground with pillars by using the latest technologies in surveying of land by meeting the expenditure from CAMPA funds and constituted a State Level Steering Committee and District Level Implementation Committee. After conducting survey using latest technology, it is proposed to construct boundary pillars along +5 ft contour of Kolleru Wildlife Sanctuary. Proposal was submitted for Rs.500 lakhs under CAMPA scheme.
9. The Eco-Tourism initiatives have been taken up at Atapaka and Madhavapuram areas of Kolleru Wildlife Sanctuary.
10. The four projects proposed by the Government on Upputeru river i.e., (i) Cross Regulator cum Bridge cum lock on Upputeru river at km 46.40 (ii) Cross Regulator cum Bridge cum Lock on Upputeru river at km 47.80 (iii) Construction of Regulator at km 1.40 i.e., Padathadika in straight cut portion (iv) Construction of Out fall sluice cum DLB on Pedalanka may influence the natural water regime of Kolleru Wildlife Sanctuary as well as lake area and that needs to be studied scientifically.

A scientific study and impact assessment is required to ensure ecological balance of the Wetland ecosystem. A detailed scientific study and impact assessment involving reputed institutions is required to be taken up to assess the impact of the projects on the Kolleru lake ecosystem. Also, project specific approvals may be obtained under Environment Protection Act, 1986, Forest Conservation Act, 1980, Wildlife protection Act, 1972, Wetlands (conservation & management) Rules, 2017, Costal Regulation Zone notification, 2019 and other relevant acts and rules wherever necessary. A Note on Kolleru Wildlife Sanctuary is furnished herewith.

Encl:As above.

Y Madhusudhana Reddy Ifs

Prl. Chief Conservator of Forests (WL) &
Chief Wildlife Warden, A.P.

Copy to the Integrated Regional Office, MoEF & CC, GoI, Green House, Gopalareddy, Road, Vijayawada (w.e). This has w.r.t file no.IRO/VIJ/EPA/NGT/ 106-46/2022, dated 09-12-2022 for information and necessary action.

Copy submitted to the Spl. Chief Secretary to Government, EFS&T Department, Velagapudi (w.e) for information.

Signed by Y Madhusudhana
Reddy Ifs
Date: 21-12-2022 12:50:24
Reason: Approved

ANNEXURE A3

NOTE ON KOLLERU

BACK GROUND:

- Kolleru Lake is one of the largest fresh water Eco System (Wetland) in India of international importance recognized under Ramsar Convention (Iran 1971).

- It is a naturally formed lake between the alluvial plains of River Godavari and Krishna deltas and acts as a natural flood balancing reservoir.

Hydrology and drainage:

It spreads over an area of 2,25,250 acres upto +10' contour with rich biodiversity. Water spread area of Kolleru lake is as follows:

Upto +10' contour MSL	2,25,250 acres
Upto +7' Contour MSL	1,68,750 acres
Upto +5' contour MSL	77,138 acres
Upto +3' contour MSL	33,750 acres

Catchment Area:

- The total catchment area of Kolleru lake is eleven lakhs ninety thousand seven hundred and fifty acres (11,90,750). Out of which in upland area, the catchment area is eight lakhs fifty thousand seven hundred and fifty acres (8,50,750) and in delta area, it is three lakhs forty thousand acres (3,40,000).

- It receives the inflows from 67 drains medium, minor in West Godavari District and 14 drains in Krishna District and streams like Budameru, Tammileru, Ramileru, and several irrigation field channels. It receives an inflow of 1,10,000 cusecs of water and discharges @ 13,900 cusecs per day at +7' contour level capacity on the lake mouth through a single outlet called Upputeru drain into Bay of Bengal.

Villages and Population:

- There are 122 villages inside the sanctuary area (46 bed villages and 76 belt villages) with a population of more than 3,00,000 people mostly dependent on the lake for their livelihoods like capturing fish and traditional agriculture in the past upto 1980s.
- It is a home for more than 189 varieties of birds like painted storks, pelicans including certain rare and endangered birds.

- Government of Andhra Pradesh in G.O.Ms.No.1986, Food & Agricultural Department, dt.11-9-1963, declaring the lake as a bird sanctuary upto 20 kms radius after recognizing its ecological and environmental importance of the lake.

Declaring Kolleru sanctuary:

- Govt. have issued a draft preliminary notification declaring Kolleru as a Wildlife Sanctuary vide G.O.Ms.No.76, EFS&T (For.III) Dept, dated.25-9-1995.
- The Govt. have issued final notification of the sanctuary vide G.O.Ms.No.120, EFS&T (For.III) Dept., dated.4-10-1999.
- The Kolleru Wildlife Sanctuary spread over 9 Mandals, i.e., 8 Mandals in Eluru District and 1 Mandal in West Godavari District with an extent of 30,855.20 ha or 77,138 acres upto +5' contour. Out of this 14861.33 Acres is privately owned patta lands.
- The sanctuary area details are as follows:
-

District	Mandal	Area in acres
Eluru District erstwhile West Godavari District	1.Eluru	23,900
Eluru District erstwhile West Godavari District	2.Unguturu	134
Eluru District erstwhile West Godavari District	3.Pedapadu	789
Eluru District erstwhile West Godavari District	4.Denduluru	586
Eluru District erstwhile West Godavari District	5.Nidamarru	6,838
Eluru District erstwhile West Godavari District	6.Bhimadolu	20,323
Eluru District erstwhile Krishna District	7.Kaikaluru	10,295
Eluru District erstwhile Krishna District	8.Mandavalli	7,359
Eluru District Total		**70,224**
West Godavari	9.Akiveedu	6,914
West Godavari Dist. Total		**6,914**
Grand total		**77,138**

High Court Case:

- Aggrieved by the notification orders issued by Government, several hundreds of illegal fish tank owners, and other groups have filed several writ-petitions in Hon'ble High Court challenging the notification issued in 1999.

- After hearing all the writ-petitions, the Hon'ble High Court has bunched all

the writ-petitions, and treating it as a single case proclaimed the judgment on 30-7-2001 declaring the final notification issued by the State Govt. vide G.O.Ms.No.120 as valid and directed the Government of A.P. with the following directions.

- The final notification issued is valid.
- The Govt. should take all the steps to bring back Kolleru to its pristine glory.
- No pisci-culture/aqua-culture/shrimp culture should be permitted in side the sanctuary except traditional methods of fishing and traditional agriculture in their own patta lands, till such time their agriculture lands are acquired by Government.
- All encroachments within Kolleru sanctuary upto +5' contour should be removed.
- Government should take adequate steps in stoppage of effluents into Kolleru lake.

Steps taken by Govt. after Hon'ble High Court orders dated.30.7.2001:

- In order to implement the Hon'ble High Court orders, Government have taken several steps.
- Task Force teams were formed to prevent illegal encroachments.
- The Forest Department has removed 54 illegal fish tanks and faced threats and very difficult situations.
- Motivation camps conducted to educate the local people on the adverse affects of floods like crop damages, deterioration of water quality, dangerous affects of pollution due to excessive usage of chemical fertilizers, feeds and pesticides by the illegal fish tank owners, etc.
- 731 cases were booked for habitat destruction, etc., from 30-7-2001 to 17.11.2005.
- Pollution control measures were taken by monitoring the water quality in 19 stations.
- Municipal sewerage is also discharged into the lake from the Municipalities of Vijayawada, Gudivada, Eluru, Bhimavaram, etc.

PIL filed by NGO (Nallamalai Foundation) before CEC:

- As the matter stands at this stage, the Executive Director, Nallamalai Foundation (NGO) filed an IA No.381/2005 before the Central Empowered

Committee (CEC), constituted by Hon’ble Supreme Court of India in W.P.(C) No.202/95 and 171/96 praying for the direction to the State Govt. on:

1. Immediate eviction of all encroachments in the sanctuary;
2. To expedite acquisition of private patta lands;
3. Cancellation of D-Form pattas (2,882 acres). (These D-Form pattas were cancelled by the Collector, West Godavari District on 11.8.2005 and 20-10-2005, and by the District Collector, Krishna on 10-1-2002 and 21-2-2002.
4. To bring back the Kolleru Lake to its pristine glory.

- Hon’ble CEC has called for objections and conducted several hearings at New Delhi and also in Hyderabad wherein all the peoples’ representatives, several illegal fish tank owners, large number of advocates have presented their cases before the Committee and filed their affidavits during January-March, 2006.

- After final hearing, the CEC has submitted its report to Hon’ble Supreme Court of India during the month of March, 2006.

Directions of the Central Empowered Committee of Hon’ble Supreme Court of India:

While dealing with a petition in IA No. 1486-1487 Dt. 20.3.2006, the Central Empowered Committee appointed by the Hon’ble Supreme Court of India, vide Para No.54 of their report; issued the following directions:

I. Use or transportation of inputs for pisciculture such as chemical fertilizer, farmyard manure, poultry manure, DOB, oil cakes etc. shall not be allowed in the Kolleru Wildlife Sanctuary;

II. All fish tanks constructed inside the sanctuary shall be demolished in a time bound manner starting from the big to the smaller ones. The tanks of area of more than 100 acres (cumulative) shall be demolished within a period of 15 days and the remaining tanks shall be demolished by 31st May, 2006;

Judgment of Hon’ble Supreme Court of India:

- Aggrieved by the order of the CEC, the Kolleru Food Industries have filed a Writ Petition No.1486 – 1487 before the Hon’ble Supreme Court of India and the Supreme Court in its judgment Dt:10.04.2006 have upheld the directions issued by the CEC.

- As per the direction of the Hon’ble Supreme Court of India, totally, 1776

tanks (1140 in West Godavari + 636 in Krishna district) covering an area of about 43,724 acres (28,949 acres in West Godavari + 15,775 acres in Krishna) have been demolished in Kolleru Wildlife Sanctuary upto +5' contour.

- The demolition work has been taken up and completed by 15.6.2006 as per the orders of Hon'ble Supreme Court and CEC.

- The demolition was carried out by the Revenue Department under the supervision of District Collectors.

Details of private patta lands owned by farmers:-

- Traditional agriculture in the privately owned lands is permitted as per G.O. Ms. No.120, EFS & T (For.III) Dept., dt.4.10.1999.

- The details of patta lands owned by private owners having legal rights to practice traditional agriculture within the sanctuary area upto +5' contour is 14,861.33 acres out of the total sanctuary area of 77,138 acres. The details are given below:

Sl. NO.	Name of the Mandal	No.of villages	No.of Ryots	Extent of area in Acs involved
	Eluru District			
1.	Eluru	7	399	823.61
2.	Pedapadu	3	199	496.52
3.	Denduluru	2	111	380.28
4.	Bhimadolu	5	1167	2426.87
5.	Nidamarru	11	4126	6150.63
6.	Unguturu	1	30	146.46
7.	Kaikaluru	10	125	571.45
8.	Mandavalli	5	71	390.41
	Total	**44**	**6228**	**11386.23**
	West Godavari District			
9.	Akiveedu	10	1981	3475.1

	Total	**10**	**1981**	**3475.1**
	Grand total	**54**	**8209**	**14861.33**

- As per G.O.Ms.No.120, dated.4.10.1999, and the judgment of Hon'ble High Court, dated 30-7-2001 and also as per the Supreme Court of India's orders in April, 2006 the owners of the agriculture lands can practice traditional agriculture without using pesticides and chemicals.

- But the farmers are agitating to permit them to use chemical fertilizers to get more yields, which is illegal. Otherwise they are requesting to pay adequate compensation to their own lands.

- The Dist. Collector, West Godavari indicated an amount of Rupees Six Hundred Twenty Five Crores Forty Eight Lakhs (Rs.625.48 Crores) and the Dist. Collector, Krishna has indicated an amount of Rupees Thirty Crores (Rs.30.00 Crores) to acquire an extent of 13,899.47 acres and 961.86 acres respectively.

- Accordingly, the Govt. have proposed to pay the total compensation of Rupees Six Hundred Fifty Five Crores Forty Eight Lakhs (Rs.655.48 Crores) for paying compensation to the agriculture land owners to an extent of 14,861.33 acres from accumulated Compensatory Afforestation Management & Planning Agency (CAMPA) requested Hon'ble Minister for Environment & Forests to consider this proposal.

- But the Union Minister, E&F, GOI in National Board for Wildlife Meeting held by him on 22-12-2009 has decided and informed that CAMPA funds cannot be used for acquisition of private lands. Therefore, the question of payment of compensation to the farmers from CAMPA funds cannot be considered.

Assembly Resolution on 04-9-2008:

- The A.P. Legislative Assembly on 4-9-2008 had adopted a resolution to request the National Board of Wildlife, GOI and the Central Empowered Committee for reduction of the boundary of Kolleru Wildlife Sanctuary from +5' contour to +3' contour to mitigate the problems of the farmers.
- The Ministry of Environment & Forests, GOI has been addressed accordingly vide EFS&T Lr.No.5876/For.II (2) 2006, dated.17.10.2008 to place the matter before the National Board for Wildlife.
- The GOI vide their Lr.No.F No.6-118/2008/WL1, dt.12-11-2008 have requested the State Government to place the matter before the State Board for Wildlife.
- The State Board for Wildlife chaired by the Hon'ble C.M. held a meeting on 11-9-2009 have discussed the issue and decided to differ the decision to the next meeting of the Board in view of the multiplicities involved in

reducing the contour from +5’ to +3’.

- The issue was discussed in the 17th meeting of Standing Committee of National Board for Wildlife on 22.12.2009 and Chairman decided to visit the site.
- Hon’ble Union Minister for Forests & Environment visited the Kolleru along with the Public Representative on 27.2.2010 and announced that a Committee will be formed to look into issue of problems of the people and environmental issues.
- The Government of India have constituted a 7 member committee vide GOI F.No.6-118/2008/WL-1, Dt: 29.4.2010 headed by Dr. P. A. Azeez, SACON.
- The Committee has visited the Kolleru from 20th to 25th Sep’ 2010 and the report is submitted to Government of India in April, 2011.
- The committee was not in agreement with the proposed reduction of the area from +5 contour to +3 contour as this would seriously affect the conservation of wildlife especially the migratory birds.
- The Committee felt that it is not advisable to reduce the sanctuary area as it would not be a viable solution for Socio Economic and Ecological issues confronting the stakeholders and local communities dependent on the lake.
- The committee has stress the need for appropriate relocation and rehabilitation policy to be adopted in acquiring the private lands below the +5 contour level.
- The GOI has accepted the committee report and directed the State Government to implement the recommendations of the Committee vide F.No.6-118/2008/WL-I, Dt: 6.6.2012.
- While is so, Government of India have formulated wetlands Rules under Environment Protection Act, 1986. According to these rules, all Ramsar notified wetlands will be most protected with several restrictions. Entire Kolleru Lake up to +10 level (901 sq.km) was notified as Ramsar Site in November, 2002.
- Government of Andhra Pradesh vide letter No.10295/For-II (2)/2010-2, dt:29.1.2011 has requested the Government of India to drop the proposals to bring the total lake under Wetland (Conservation & Management) Rules, 2010 in view of severe public opposition.
- GOI has been requested that the Wetland (Conservation & Management) Rules, 2010 may be applied to the areas in Kolleru lake which remains under Water for most of the period of the year (upto +3 contour level). The action from Government of India is awaited.
- The Hon’ble Chief Minister, Andhra Pradesh has conducted a review on 20.9.2012 in this regard.
- Demolition of Fish Tanks were taken up by Revenue Department upto +5 contour only. No fish tanks were demolished beyond +5 contour.
- While directing Government of Andhra Pradesh to maintain boundary at +5’ Contour, Government of India asked Government of Andhra Pradesh for payment of compensation to the land owners of 14,861.33 acres of Ziroyathi lands which are included in the Kolleru Wildlife Sanctuary.
- Compensation to these land owners has not been paid so far. The land owners have been agitating to permit them to take up intensive agriculture/ fish culture in their lands which is not permissible of Kolleru Wildlife as per the notification Sanctuary. Government have constituted Group of Ministers to examine the issues relating to Kolleru lake vide their G.O. Rt.No.5660, G.A.(Cabinet) Dept., Dt.12.12.2012.

Contempt Petition CivilNo. 259/2014 in I.A. No. 1486-87 in WP (C) No. 202/1995 by Dr. Patanjali Sastry :

Dr. Patanjali Sastry filed a Contempt petition (Civil) No. 259/2014 in I.A. No. 1486-87 in WP (C) No. 202/1995 alleging that the respondents have willfully and deliberately disobeyed the orders of Hon'ble Supreme Court of India dated 10-04-2006 made in Interlocutory Application No. 1486-87 in WP (C) No. 202/1995 and directed the Chief Secretary of Andhra Pradesh to file a report in this matter. Accordingly, the Chief Secretary of Andhra Pradesh filed a report in the Hon'ble Supreme Court of India during October, 2014.

Andhra Pradesh State Assembly Resolution on 23.12.2014:

The Andhra Pradesh Legislative Assembly have adopted following resolution on 23.12.2014. "Kolleru Lake has been declared as Wildlife Sanctuary up to +5' Contour vide G.O. Ms.No.120, EFST&T (For.III) Dept., dated 04.10.1999 over an area of 30,855.20 Hectares, which includes 14,861.33 acres of Ziroyathi lands of which 13,899.47 acres is in West Godavari District 961.86 acres in Krishna District.

That these farmers are not getting adequate income by traditional agriculture without utilizing chemical fertilizers as per GO.Ms.No.120 EFS&T (For-III) Dept., dt.04.10.1999. The compensation for acquiring private lands from the Ziroyathi land owners was not being paid so far. The compensation proposed to be paid for acquiring these lands will cause heavy financial burden on the State Exchequer.

This House resolves to request the National Board of Wildlife, Government of India and the "Central Empowered Committee" to recommend for reduction of the boundary of Kolleru Wildlife Sanctuary from +5' Contour to +3' Contour to mitigate the problems of the farmers.

The above said resolution was placed before State Board for Wildlife Andhra Pradesh. The State Board for Wildlife in its meeting held on 13.08.2015 recommended the reduction of boundary of Kolleru Wildlife Sanctuary from +5' Contour to +3' Contour to the National Board for Wildlife.

The Standing Committee of National Board for Wildlife in its 35th meeting held on 18th Aug 2015 discussed the proposal for boundary alteration of Kolleru Wildlife Sanctuary. The Standing Committee decided to constitute a Working Group to study all aspects of the matter. The Working Group will include member Prof R. Sukumar, representative of Wildlife Institute of India, nominee of Wildlife Division of the Ministry and a representative of the State Forest Department of Andhra Pradesh. The Group visited the Kolleru Wildlife Sanctuary area during second week of December 2015 and brainstormed on all aspects of the proposal and to suggest viable options, including rationalization of boundaries of the Sanctuary, for conservation of the wetland and the Sanctuary while ensuring that no hardships are caused to the bona fide owners of the lands in the area.

Further in the Standing Committee of National Board for Wildlife in its 37th Meeting held on 26-02-2016, chairman requested Dr. Sukumar and site inspection team to interact with the state Government of Andhra Pradesh and finalize the report with the recommendations for the part of the Sanctuary area, which is a suitable for de notification, which would cater the needs of the local and owners while preserving the conservation of the Kolleru Bird Sanctuary.

40th Meeting of Standing committee of National Board for Wildlife held on 3rd January, 2017:

In 40th Meeting of Standing committee of National Board for Wildlife held on 3rd January, 2017, member Dr. Sukumar, described the recommendations made in the report,

- No compromise with the ecological balance by drastic reduction in sanctuary area as per Andhra Pradesh State Assembly Resolution.

- Deletion of private Ziroyati lands from sanctuary, i.e., approx. 5533.3ha located inside the north-eastern boundary of Kolleru WLS except major rivers/streams flowing within this area retaining 10m either side of the stream/river by government to ensure the environmental water flow into sanctuary.

- Based on the authentic information on the extent of lands assigned to Scheduled Castes and Backward Class communities, the genuine D-patta cooperative societies be accommodated adjoining the ziroyati lands to be deleted. Their process of rehabilitation should be ensured that these lands does not fall into hands of ‘benami’ owners.

- The government should be prepared to invest resources in R&R in order to resolve the rehabilitation cost of remaining ziroyati land owners.

- The above actions may be started after compilation of reliable data on the actual boundary of Kolleru WLS and preparation of integrated management plan.

- Within the rationalized boundaries of sanctuary, the important areas of bird congregation should be declared as core zones free of human disturbances and the rest buffer areas can be used for traditional fishing without construction of bunds.

- Ecologically Sensitive Zone (ESZ) should be declared upto present boundary or may be extended to a distance recommended by experts on wetland ecology.

- The Prl. Chief Conservator of Forests (WL) & Chief Wildlife Warden, Andhra Pradesh, Guntur requested the Standing Committee for consideration of State Assembly resolution to restore the livelihoods of the local farmers and poor. He mentioned that Upputeru, outlet of Kolleru lake which is under the control of government has been changed/modified over a period by the irrigation department. Due to increase in its depth, ingression of sea water is contaminating the fresh water lake and

consequently weeds have come up on the lake bed. Hence, it is requested to include the Upputeru also within the sanctuary to regulate the sea water into the lake. The Prl. Chief Conservator of Forests (HoFF), Andhra Pradesh, Guntur, Andhra Pradesh mentioned that the resurvey must be based on survey numbers as available in records of the government rather than contour levels in process of rationalisation.

The Chair opined that the recommendations of the Group should be communicated to the state for its comments.

Meeting on 28.03.2017 in the Chambers of Chief Secretary to the Government, AP:

In the meeting convened under the chairmanship of the Chief Secretary to the Government of Andhra Pradesh on 28.03.2017 in the chambers of the Chief Secretary to the Government, Andhra Pradesh, the recommendations of the Working Group were discussed in detail. Further communication in this regard is awaited from the Government.

Meeting on 11.09.2017 in the Chamber's of Special Chief Secretary to Hon'ble Chief Minister to the Government of Andhra Pradesh:

In the meeting convened under the chairmanship of the Special Chief Secretary to Hon'ble Chief Minister of Government of Andhra Pradesh on 11.09.2017, Dr. Sukumar Committee recommendations reduction of Kolleru Wildlife Sanctuary from +5' Contour to +3' Contour are discussed. At the end of the discussions it is decided to call up on District Collectors, Krishna and West Godavari Districts and concerned Officers from Irrigation and Revenue Departments.

48th Meeting of SC NBWL dt. 27.03.2018

- The Standing Committee of National Board for Wildlife in its 48th meeting held on 27.03.2018 recommended for deletion of Ac.19797.69 cents (Approx. Ac.20000 cents) of private ziroyati lands and D-patta lands as per the resolution passed by Government of Andhra Pradesh.
- CEC addressed The Chief Secretary, AP vide letter dated 25.07.2018 (F.No.2-77/CEC/SC/2018-Pt.VI) advised no further action may be taken to implement the decision of the SC NBWL taken at its meeting held on 27.03.2018.
- The CEC meeting held on 08.01.2019 with the officials of state of Andhra Pradesh has sought certain further information on the issue of boundary alteration proposal of Kolleru WLS.
- Prl.CCF(HoFF) vide Rc.no.16558/2004/WL-1, Dt.31.01.2019 furnished the information to the extent received to the Government of AP and requested to address the District administration West Godavari and Krishna Districts and the Irrigation department to furnish the information sought for by the CEC.
- The Government vide G.O.Rt.No.101 EFS&T(Sec-II) Dept. dt.25.11.2021 have decided to demarcate the physical boundaries of Kolleru lake on the ground with pillars by using the latest technologies in surveying of land by meeting the expenditure from CAMPA funds and constituted a State Level

Steering Committee and District Level Implementation Committee.

- Further, For construction of the **remaining 1791 no of boundary pillars** along +5 ft contour (Kolleru WLS) after conducting survey with suitable latest technology a proposal was submitted for **Rs.500.00 lakhs under CAMPA.**
- Under the Chairmanship of the Member Secretary, AP Pollution Control Board with officials from Pollution Control Board, Irrigation and Forest on allowing Industries around Kolleru Wildlife Sanctuary on 21.01.2022, during the meeting the Executive Engineer (Kolleru and drains), had also informed that they have conducted survey adopting latest technology (LiDAR Survey) to survey on area under submergence at maximum flood level of Polavaram Project. The Member Secretary advised to exchange the same latest technology (LiDAR Survey) with Forest, Revenue Department to do the survey of +5 Contours and +10 Contour and 10 km around the boundary of Kolleru Lake to prepare Contour maps
- Accordingly the Superintending Engineer, Irrigation Circle has furnished the proposal for Rs.3.29 Crore under CAMPA fund for “Conducting Aerial LiDAR survey for the Kolleru Lake and establishing the highly accurate and precise contour of +10.00 ft and below contours for demarcation of Wildlife Sanctuary Area and Eco-Sensitive Zone in Pedapadu, Eluru, Denduluru, Unguturu, Bhimadole, Nidmarru, Kaikaluru, Manadavalli Mandals of Eluru District and Akiveedu Mandal of West Godavari District” and requested for administrative approval to take up the work by Irrigation department. The proposal is under scrutiny.

Y Madhusudhana Reddy Ifs
Prl. Chief Conservator of Forests (WL) &
Chief Wildlife Warden,A.P.

Gmail **sravan kumar <advsravan@gmail.com>**

NGT South Zone Case, Memo in OA No. 3 of 2023, Dr. Patanjali Sastry vs UoI

1 message

sravan kumar <advsravan@gmail.com> Fri, Jul 14, 2023 at 2:40 PM
To: madhurireddyd@yahoo.com, secy-moef@nic.in, membersecy@appcb.gov.in, APPCB HO Legal <hopcblegal@gmail.com>, wildlifeap@gmail.com, kodali.rk@nic.in, cs@ap.gov.in, comag@nic.in

Madam and sir

Kindly find the attached Memo filed in the above case.

The copy of the memo is served as an advance copy according to the rules.

with regards

Sravan Kumar
Advocate
9811237009

Memo 13 July 2023.pdf
5382K